GOVT. OF NCT OF DELHI OFFICE OF THE DIRECTOR GENERAL OF PRISONS PRISONS HEADQUARTER, TIHAR : JANAK PURI : NEW DELHI

File No. 10(3635001)/Legal/PHQ/2022/7247-66 Dated: 26.12.2022.

CIRCULAR

Sub: E-Mulakat facility to prisoners lodged in Delhi Prisons.

During COVID Era, physical mulakat of the prisoners was stopped and use of E-Mulakat facility was introduced in Delhi Prisons. It has been observed that this facility is found very helpful especially for those jail inmates whose families/relatives are living at faraway places in the country or having difficulties in conducting physical interviews.

The E-Mulakat has its own pros and cons like possibility of misuse of the facility from the side of the relatives of the prisoners conducting E-Mulakat and other sensitive issues involved therein. Keeping a balance in between the merits and demerits of the facility it has been decided to continue this facility to the prisoners lodged in Delhi Prisons subject to following instructions:

- E-Mulakat of a prisoner will be allowed only with his/her blood relatives/spouse as mentioned in the recorded list of the Jail. The person who is mentioned in the list provided by the inmate will only be allowed to request for conducting E-Mulakat.
- Preference for the E-Mulakat facility will be given to those prisoner(s)
 who do not avail their physical mulakat.
- 3. E-Mulakat facility will be subject to maintaining good conduct in Jail. Thus, the inmate who violates jail rule(s) or is found to misuse this facility or in whose case this facility found to be misused by the family member/spouse of the inmate will not be eligible for this facility. Further, if the Superintendent has sufficient reasons to believe that the

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inmate is not entitled for the said facility, he may decline for the same with recorded reasons.

- 4. E-Mulakat facility will be subject to availability of slot and will not be permitted more than twice a week to an inmate. It may also be noted that in no case more than two mulakat in a week be allowed in either case i.e. physical or e-mulakat or in combination thereto.
- 5. The general procedure as required in the National Prisons Information Portal (eprisons.nic.in) for E-Mulakat shall be continued to be followed and adhered by all concerned. The E-Mulakat of the inmates lodged in general ward of the prison will be held between 9:30 AM to 1:30 PM.
- 6. As regards the inmates who are lodged in High Security Ward or falling under the prescribed category of Rule 631 of Delhi Prisons Rules, 2018, the Jail Superintendent may take an appropriate decision to consider the request of E-Mulakat of such inmate(s) considering the jail conduct, involvement in criminal cases, length of time from when the inmate is not availing the physical interview and other suitable reasons as he thinks fit, on case to case basis. The recommendation of the Superintendent to allow this facility to such inmate will be implemented after the approval of DIG(Prisons). This facility will be allowed once in a week. The information of conducting E-Mulakat of these categories of prisoners shall be shared with the investigating agencies. The E-Mulakat of these categories of inmates will be held between 2:00 PM to 4:30 PM.
- 7. The inmates who are getting benefit of E-Mulakat facility on the directions of Ld.Courts shall continue to get the facility in same way as directed by Ld. Courts. However later on, this may be got reviewed from the Ld. Court, if needed.
 - The Superintendent Jail shall ensure that the duration of the E-Mulakat shall not be more than 15 minutes. This facility should not be permitted on Holidays, Saturdays and Sundays.

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- 9. The inmate shall be allowed to use the E-Mulakat facility only in the presence of jail official atleast of the rank of Assistant Superintendent. The E-Mulakat Facility should have 100% recording facility and such recording should be preserved for one month. Whereas, if any violation is noticed by the concerned officer under whose presence the E-Mulakat is being conducted, such recordings of E-Mulakat shall be preserved for future references or till further orders of the Jail Superintendent.
- 10.
- In case the inmate is transferred to some other Jail within Delhi then the copy of the permission granted for E-Mulakat facility shall also be forwarded to the transferee Jail for taking appropriate action.

The E-Mulakat facility will not apply to foreign inmates involved in terrorist activities, offences against the State. The information with regard to this facility to be provided to the rest of the category of foreign inmates shall be shared with the investigating agency and the facility will be allowed **once in a fortnight** only.

This issues with the approval of DG(Prisons).

ADDL. INSPECTOR GENERAL (PRISONS) PRISON HQs. DELHI PRISONS

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- 1. All Jail Superintendents, Tihar/Rohini/Mandoli, Delhi Prisons.
- 2. SO to DG(Prisons)/ AIG(Prisons)/PA to DIG(Prisons)
- 3. SSA Prison Hqs., Tihar, New Delhi.
- 4. Law officer, Prison Hqs., Tihar, New Delhi.

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